

Judges, for the duration of adjournment of District Courts mentioned in Column No.3 for the period of Summer Vacation of 2008, noted in Column No.4.

TABLE

Sl. No.	Designation	District Court	Periods	
			From	To
1	2	3	4	
01.	Addl.Civil Judge (Sr.Dn.), Karwar.	U.K.Karwar	21.4.2008 & 19.5.2008	30.4.2008 25.5.2008
02.	Civil Judge (Sr.Dn.) and Prl.JMFC., Kumta.	U.K.Karwar	01.5.2008	05.5.2008
03.	Prl.Civil Judge (Sr.Dn.) and CJM, Karwar.	U.K.Karwar	06.5.2008	18.5.2008
04.	Prl.Civil Judge (Sr.Dn.) and CJM., Ramanagara.	Ramanagara	21.4.2008	04.5.2008
05	Addl.Civil Judge (Sr.Dn.), Ramanagara.	Ramanagara	05.5.2008	25.5.2008

By Order Of The High Court,

P.R. 551

R.B.BUDIHAL

Registrar General

**HIGH COURT OF KARNATAKA
NOTIFICATION**

GOB(I) 98/2008, BANGALORE, DATED: 28TH APRIL, 2008.

PART-I

In partial modification of Part-I of the High Court Notification No.GOB(I)98/2008 dated 15.4.2008 and in exercise of the powers vested under sub-section (2) of Section 12 of the Code of Criminal Procedure, 1973 (Central Act No.2/1974), the High Court of Karnataka hereby appoints the Civil Judges (Sr.Dn.) mentioned in Column No.2 as Addl. Chief Judicial Magistrates for the Districts mentioned in Column No.3 for the periods mentioned in Column No.4 during Summer Vacation 2008.

TABLE

Sl. No.	Designation	District Court	Periods	
			From	To
1	2	3	4	
01.	Addl.Civil Judge (Sr.Dn.), Karwar.	U.K.Karwar	21.4.2008	30.4.2008
02	Addl.Civil Judge (Sr.Dn.), Ramanagara.	Ramanagara	05.5.2008	25.5.2008

By Order Of The High Court,

P.R. 552

R.B.BUDIHAL

Registrar General

PERSONNEL AND ADMINISTRATIVE REFORMS SECRETARIAT**NOTIFICATION****No. DPAR 235 SAS 2008, Bangalore, Dated: 26th May 2008**

Sri C.R. Chikkmath IAS (KN 86), waiting for posting is posted with immediate effect and until further orders as Commissioner for Textile Development and Director of Handlooms and Textiles Bangalore relieving Sri Ashok Kumar C. Manoli, IAS of the additional charge.

P.R. 625

By Order and in the name of the President of India,

K.G. ANANTHA

Under Secretary to Government,

Department of Personnel And Administrative Reforms

(Services -I)

NOTIFICATION**No. DPAR 169 SAS 2008, Bangalore, Dated: 26th May 2008**

Sri R.K. Raju IAS (KN98), Director, SEP and E/o Joint Secretary to Government, RD & PR Department, Bangalore is transferred with immediate effect and posted until further orders as Deputy Commissioner Kolar District Kolar vice Dr. J. Ravishankar, IAS transferred.

Dr. J. Ravishankar, IAS (KN 2001), Deputy Commissioner, Kolar District Kolar is transferred with immediate effect and posted until further orders as Deputy Secretary to Government, DP & AR (Services), Bangalore in the existing vacancy.

P.R. 626

By Order and in the name of the President of India,

K.G. ANANTHA

Under Secretary to Government,

Department of Personnel And Administrative Reforms

(Services -I)

NOTIFICATION**No. DPAR 68 SPS 2008, Bangalore, Dated: 24th May 2008**

Sri A.G. Ayachit, IPS (KN-89), Deputy Inspector General of Police, Karnataka State Reserve Police, Bangalore is promoted to officiate in the grade of Inspector General of Police in the Super Time Scale of IPS carrying the pay scale of Rs. 18400-500-22400 with immediate effect and posted until further orders as Inspector General of Police, Police Computer Wing, Bangalore vice Sri Sanjay Sahay, IPS deputed to 12th High Level Course in Italy from 12.5.2008 to 15.6.2008 vide G.O.No. DPAR 70 SME 2008, dated:9-5-2008.

On completion of his deputation abroad. Sri Sanjay Sahay, IPS is reposted as Inspector General of Police, Police Computer Wing Bangalore until further Orders in the vacancy due to retirement of Sri A.G. Ayachit, IPS on 31-5-2008 afternoon.

This order issue with the approval of Election Commission of India vide communication dated:24.5.2008 in view of Election Code of Conduct in force.

P.R. 627

By Order and in the name of the President of India,

ASHOK P. ATRE

Under Secretary to Government,

Department of Personnel And Administrative Reforms

(Services-IV)

NOTIFICATION**No. DPAR 85 SPS 2008, Bangalore, Dated: 26th May 2008**

The services of Shri G.M. Hayath, IPS (KN 82) waiting for posting are placed at the disposal of Transport Department until further orders to post him as Inspector General of Police & Director (Personnel & Environment), KSRTC., Bangalore in the upgraded post vice Sri Mohamed Wazir Ahmed, IPS transferred.

The services of Sri Mohammed Wazir Ahmed, IPS (KN 90), Deputy Inspector General of Police and Director (Personnel & Environment) KSRTC, Bangalore are withdrawn from Transport Department with immediate effect and he is posted until further orders as Deputy Inspector General of Police, Karnataka State Reserve Police Bangalore in the existing vacancy.

Sri Seemant Kumar Singh, IPS (KN-96) Superintendent of Police, Kolar District, Kolar, is transferred with immediate effect and posted until further orders as Deputy Commissioner of Police, Traffic East Division, Bangalore City Bangalore in the existing vacancy.

Sri B. Shivakumar, IPS (KN 98), Superintendent of Police, Kolar Gold Fields, KGF is placed in additional charge of the post of Superintendent of Police, Kolar District until further orders.

This order issues with approval of the Election Commission of India vide communication dated:26.5.2008 in view of Election code of Conduct in force.

By Order and in the name of the President of India,

P.R. 628

ASHOK P. ATRE

Under Secretary to Government,

Department of Personnel And Administrative Reforms

(Services-IV)

NOTIFICATION No. DPAR 128 SAS 2008, Bangalore, Dated: 27th May 2008

Sri V.B. Patil, IAS (KN 97) Joint Commissioner of Excise, Bangalore is transferred with immediate effect and posted until further orders as Secretary, Karnataka Public Service Commission, Bangalore in the existing vacancy.

The order placing Sri K.S. Sathyamurthy, IAS Chief Executive Officer, Bangalore Rural Zilla Panchayat, Bangalore in additional charge of the post of Secretary, Karnataka Public Service Commission, Bangalore vide notification of even number dated 29-4-2008 stands cancelled.

By Order and in the name of the President of India,

P.R. 629

K.G. ANANTHA

Under Secretary to Government,

Department of Personnel And Administrative Reforms

(Services -I)

NOTIFICATION No. DPAR 69 SPS 2008, Bangalore, Dated: 19th May 2008

Sri H.S. Revanna, IPS waiting for posting is posted with immediate effect and until further orders as Superintendent of Police, Railways, Bangalore in the existing vacancy.

This order issues with approval of the Election Commission of India vide communication No. 437/KT-LA/2008, dated:19-5-2008 in view of Election Code of Conduct in force.

By Order and in the name of the President of India,

P.R. 630

ASHOK P. ATRE

Under Secretary to Government,

Department of Personnel And Administrative Reforms

(Services-IV)

HIGH COURT OF KARNATAKA**NOTIFICATION****No. HCE/2/2005, BANGALORE, DATED: 28TH May, 2008.**

In exercise of the powers conferred under Article 229 of the Constitution of India and Rule 7 of the High Court of Karnataka Service (Conditions of Service and Recruitment) Rules, 1973 and all the other powers enabling thereunto, Hon'ble the Chief Justice is pleased to promote the following Assistant Court Officers of this office as Court Officers (Group'B') on officiating basis in grade of Rs. 11400-300-12300-350-14400-400-16800-450-19500-525-21600, with immediate effect, in the vacancies noted against their names:

- 1) Sri B. Ananda : Vacancy caused due to retirement of Sri A. Muniyappa, Court Officer.
- 2) Sri N. Lakshminarasaiah : Vacancy caused due to death of Sri M.P.M Subhasha Swamy, Court Officer.

Note: The seniority of the above officials in the cadre of Court Officer is subject to the finalisation of Disciplinary Enquiries pending against Sri Korebasanna, Assistant Court Officer.

By Order of the Hon'ble the Chief Justice,

P.R. 631

A.P. MURARI

Registrar (Judicial)

HIGH COURT OF KARNATAKA**NOTIFICATION****No. HCE 448/2008, BANGALORE, DATED: 28TH May, 2008.**

The services of Sri N.M. Karadigudda, Court Officer of this office who is due for retirement w.e.f. the afternoon of 31-5-2008 on attaining the age of superannuation, are extended upto 31-12-2008, under Rule 12 of the High Court of Karnataka Service (Conditions of service and Recruitment) Rules, 1973, on condition that he is liable to be posted to the Circuit Benches, if necessary.

By Order of the Hon'ble the Chief Justice,

P.R. 632

A.P. MURARI

Registrar (Judicial)

HIGH COURT OF KARNATAKA**NOTIFICATION****No. HCE 451/2008, BANGALORE, DATED: 28TH May, 2008.**

The services of Smt. M.S. Swarnamba, Section Officer of this Office who is due for retirement w.e.f. the afternoon of 31.5.2008 on attaining the age of superannuation, are extended upto 31.12.2008 under Rule 12 of the High Court of Karnataka Service (Conditions of Service and Recruitment) Rules, 1973, on condition that she is liable to be posted to the Circuit Benches, if necessary.

By Order of the Hon'ble the Chief Justice,

P.R. 633

A.P. MURARI

Registrar (Judicial)

HIGH COURT OF KARNATAKA**NOTIFICATION****No. HCE 449/2008, BANGALORE, DATED: 28TH May, 2008.**

The services of Sri A.N. Sangameshwara, Section Officer of this Office who is due for retirement w.e.f. the afternoon of 31.5.2008 on attaining the age of superannuation, are extended upto 31.12.2008

**1 ΣΑΦ αΑΑΑΑΑΑΑΑΑΑΑΑΑΑΑ ΑΑΑΑΑΑΑΑ ΑΑΑΑΑΑΑΑ
CΦΥΑΕΖΑΕ**

ΑΣΑ 1D, ΜΕ 140 D, ΕΑ 2005, ΕΑΥΑ/ΕΓΑ, ΦΕΑΑΡ: 26ΕΑ ΑΕΑ 2008

2Α J.©. E. ΑΑΑ, ΠΕ. J. J. J. CΦΑJ, EAJ UE CΦΥΑΕΖΑΕ ΑΣΕΑ 1D, ΜΕ 140 D, ΕΑ 2005
ΦΕΑΑΡ: 26-8-2005 γΑ° ε ΠΕ. J. J. J. ΑΑΑΕΑ- J (DAEAI ±Αt) ΑΕΑΖΑΠΕΙ ΑΑΑΑΑΑ ΑΕΑΑΕΑΑΒ SρΑΑΑΕΑΑΒ
ΠΕΑΔΟΙ ΠΑ ΕΑΥΑJ ΑΡΑ ΕΑΕΥΑΑ (Dgi.) ΑΑΑΑΑΑΑΑ 1978γΑ ΑΑΑΑΑ 2 (1) (J) γΑΕΑΑΑ ΦΕΑΑΡ: 10-1-
2005 j AzÀ ÉΑ eAJ UE SγΑΑΑΑΑΒΕ ΑΑΕΑΑΔΕΑΑΑΑΑΑΒ ΑΑΡΖΕ.

ΑΑΑΑΑ γΑΑΑΑΑΑΑΑΑΑΑΑΑΑ DeOÉΑΑ, ΑΑΑ ΑΑΑΑΑ CΑΑΑ ΟΕ. ΑJ ΕΑ° ε

. Dgi 639

JZi. Dgi. ΕΑΥΕΑΖε

ΑΡΑΔΓΑΖΑ CΦΑΕΑ ΠΑΑΑΔΖΑΔ,

1 ΣΑΦ αΑΑΑΑΑΑΑΑΑΑΑΑΑΑΑ ΑΑΑΑΑΑΑΕ E-ΑΣΕ (ΕΑΕΥΑΑ-2)

CΦΥΑΕΖΑΕ

ΑΣΑ 1D, ΜΕ 76 D, ΕΑ 2008, ΕΑΥΑ/ΕΓΑ, ΦΕΑΑΡ: 26ΕΑ ΑΕΑ 2008

2Α J. i. °Ezi. ΠΑΑΦΕΕΑΑ, ΠΕ. J. J. J. (DAEAI ±Αt) CΦΑJ, °Α° dAn ΠΑΑΑΔΖΑΔ, γΑΔΑΑ@γΑ
ΑΑΑΑΑ, «ZÁΕΑ, ÉZÀ, ΕΑΥΑ/ΕΓΑ ΕΑΑΑΕΑΑΒ ΑΑΑΔΑΠ »VÀZΛEΠO-ΑAZÀ °ΑΥΑΕ ΖΑΕΑΑΑΥΑ ΔΑΕΕΑΥΑΖΑ
Α°ΑΑΑΑΑΕΕΑΦCUE VΑΠHET CAZÀ eAJ UE SγΑΑΑΑΒΕ °ΑΥΑΕ ΑΑΑΑΦΕΑ DZÉÁ±AZÀ°ΑΓΕUÉ ±ZÉÁΔΑΠΑΑ, SγΑΑ°ΑΥΑ °ΑΕΡΠΕ,
ΑΑΑ»w ΑΑΔ°ΑUÉ °ΑΥΑΕ Α, ΑΕ-ΑW, ΑTÜ G½VÁΑΑΑ ΑΑΑΑΑ γΑΔΑ -ΑI j E-ΑΣΕ, ΕΑΥΑ/ΕΓΑ- SÁ° °ΑΖΕUÉ
ΑΥΑΔ-Α1 ΕΕΑ«Α1ZÉ.

2Α J. i. °Ezi. ΠΑΑΦΕΕΑΑ ΠΕ. J. J. J. (DAEAI ±Αt) CΦΑJ, EΑΑΑΕΑΑΒ °Α° ΠΑΑΑΔ ΑΑΔ»ΑΑΥΑΑΑ
dAn ΠΑΑΑΔΖΑΔ, γΑΔΑΑ@γΑ ΑΑΑΑΑ, «ZÁΕΑ, ÉZÀ, ΕΑΥΑ/ΕΓΑ °ΑΖΕΥΑΑ° ε ΑΑΑΑΦΕΑ DZÉÁ±AZÀ°ΑΓΕUÉ
ΑΑΑΑΑΑΑΔVÀ ΑΑΑΑΑΑΖΑ° ε ΑΑΑΑΑΑΑΑΑJ 1ZÉ.

ΑΑΑΑΑ γΑΑΑΑΑΑΑΑΑΑΑΑΑΑ DeOÉΑΑ, ΑΑΑ ΑΑΑΑΑ CΑΑΑ ΟΕ. ΑJ ΕΑ° ε

. Dgi 640

JZi. Dgi. ΕΑΥΕΑΖε

ΑΡΑΔΓΑΖΑ CΦΑΕΑ ΠΑΑΑΔΖΑΔ,

1 ΣΑΦ αΑΑΑΑΑΑΑΑΑΑΑΑΑΑΑ ΑΑΑΑΑΑΑΕ E-ΑΣΕ (ΕΑΕΥΑΑ-2)

CΦΥΑΕΖΑΕ

ΑΣΑ 1D, ΜΕ 145 J.C.É 2007, ΕΑΥΑ/ΕΓΑ, ΦΕΑΑΡ: 26ΕΑ ΑΕΑ 2008

ΦΕΑΑΡ: 5-7-2007γΑ CΦΥΑΕΖΑΕ ΑΣΕΑ 1D, ΜΕ 145 J.C.É 2007γΑ° ε ΦΕΑΑΡ: 1-5-2007 j AzÀ
30-4-2008 γΑΑΓΕ«UÉ ΑΑΑΔ/ΕΓΑ ΑΑΑΑΡΖΑ C, ΑZÁγAt γΑΕ ΑΑΑΑΑΑΑΑΑΑ ΠΕΑΑΑ° ε 2ΑΑΑW γΕΑΤΑΡΑ AZÀSγΑΑ,
L.J.J. J. γΑΑJ UE ΦΕΑΑΡ: 1-5-2008 j AzÀ 30-4-2009γΑ ΑΑΓΕ«UÉ (GΦ, ÉΑ) ΜΑΖΑ ΑΑΑΔ «ΑJ VÀ
C, AZÁγAt γΑΕΑΑΑΑΑΑΒ ΑΑΑΔ/ΕΓΑ ΑΑΑΑΑΑ-ΑVZÉ. ΑZAJ γΑΕΕΑΑΑ° ε CΑΑΑ ΑΑΣΥΑΑΑΑΑΒ ΑΑΕΑΑΑΑ@
C°ΑΔj γΑΑΑΑΑ@ε

ΑΑΑΑΑ γΑΑΑΑΑΑΑΑΑΑΑΑΑΑ DeOÉΑΑ, ΑΑΑ ΑΑΑΑΑ CΑΑΑ ΟΕ. ΑJ ΕΑ° ε

. Dgi 641

ΠΕ. F. CΕΑΑΑ

ΑΡΑΔΓΑΖΑ CΦΑΕΑ ΠΑΑΑΔΖΑΔ,

1 ΣΑΦ αΑΑΑΑΑΑΑΑΑΑΑΑΑΑΑ ΑΑΑΑΑΑΑΕ E-ΑΣΕ (ΕΑΕΥΑΑ-1)

CΦΥΑΕΖΑΕ

ΑΣΑ 1D, ΜΕ 108 J. i. LJ. J. 2008, ΕΑΥΑ/ΕΓΑ, ΦΕΑΑΡ: 27ΕΑ ΑΕΑ 2008

2ΑΑΑW @Qōā ΑΕΑΠΜΑΖΑ@Α, L.J.J. J. ΑΡΑΔΓΑΖΑ ΑΑΑΑΕΑ ΠΑΑΑΔΖΑΔ, ΑΕΕΑΔΕΕ ΠΑΑΑΔΦΑΑ
ΑΑΑΕΕΑΔΕΕ ΑΑΑΑΑ ΑΑΤΑ E-ΑΣΕ, ΕΑΥΑ/ΕΓΑ ΕΑΑJ UE ΦΕΑΑΡ: 9-6-2008 j AzÀ 19-6-2008 γΑΑΓΕ«UÉ
(GΦ, ÉΑ) 11 ΦΕΥΑΥΑ UΑ½ΠΕ γΑΕΑΑΑΑΑΑΒ ΑΑΑΔ/ΕΓΑ ΑΑΑΑΑΑ-ΑVZÉ.

2ΑΑΑW @Qōā ΑΕΑΠΜΑΖΑ@Α, L.J.J. J. , γΑΑΑ γΑΕΑ CΑΑΦΑΑΑ° ε ΑΡΑΔΓΑΖΑ ΑΑΑΑΕΑ ΠΑΑΑΔΖΑΔ, CγAtÀ
E-ΑΣΕ, ΕΑΥΑ/ΕΓΑ ΕΑΑΑΕΑΑΒ ΑΡΑΔΓΑΖΑ ΑΑΑΑΕΑ ΠΑΑΑΔΖΑΔ, ΑΕΕΑΔΕΕ, ΠΑΑΑΔΦΑΑ ΑΑΑΕΕΑΔΕΕ ΑΑΑΑΑ
ΑΑΤΑ E-ΑΣΕ, ΕΑΥΑ/ΕΓΑ F °ΑΖΕΥΑΑ CΦΑ ΑΑΑΑΑΑΖΑ° εΑ-ΑVZÉ.

2008.08.01. ...

.Dgi' 642

... De ...

f. f. CEAva

... PAA ...

1 SA ...

... A ...

C ...

EA. Aj E 70 AE EA 2008, ...

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.Dgi' 644

... De ...

f. J. i. 2 ...

... PAA ...

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C ...

MA: A 69 J i J f 2006(A), ...

... PAA ...

Table with 2 columns: PAA, EA ...

.Dgi' 645

... De ...

f. J. i. ...

... PAA ...

Pha:AA	o'AgAA/FAZAEAA	EEA<A'1za'AVA
4	2A J.i. fAgAAAt, 3EEA CFAgA f'AE aAAVAU EupAEii fAAVAACAAAgAA, vAAaAAPAEgAA	! eferAUi D! w, Agi, PA<AOPM EAAVAIA@AIA, oASzi (SA° oAAZE)
5	2A aAAZAAJA J.i. PAAw, ! eferAUi D! w, Agi, FA'io mAopi fEAmi o- II oAZgi	! eferAUi D! w, Agi, PA<AOPM EAAVAIA@AIA, oEAAAgA (2A o.J.i. vQA°A/i gA°AgA aUAO°AUe-AAZA vEgAAZA eAUZA° e)

PAEOI PA gAdA#A@gA DeFAAA, AgA aAAVAU CAgA o'AJ EA° e

! .Dgi 656

UEEA<AZA, A&A

! AoACBAj

PA<AOPM E-ASE (PAgA<AEAE(A°EE) EA°EUVAa)

2Phet Ja°A@AIA

CCUAEZEI

HA: Er 58 r! L 2008, EAUA/EgAA, CEAAP: 28EE aEAA 2008

HA-1

Aaodopa 2Phet E-ASEAIA F PEPMAqA 2PhuACBAj oAUAE vAvPAAEA aEAzAZA UAEri - 'J' Qj AIA aEAAEA fEAtAIA CCBAj UVAUE gAE. 18150-26925 gA aEAAEA fEAtAIA° e UAEri - 'J' fEAtAIA GFA zEEAOPHAA oAUAE vAvPAAEA aEAzAZA oAAZEUE, F vAPhetCAZA eAj UE SgAAAAV e oAUAE aAAACEA DzEAzAZaAgUE, AEAFAEAB SrUaR CAgAAUVA o'AJ EA aAAAZE, AEA, AAVgAAa oAAZEY aAAAU UVAUVAUE EEA<A'1, DzEA'1ZE.

Pha:AA	o'AgAA aAAVAU o' A PAIAAO a'ao»AAwGAA	SrU aAAE@PA AVA aAAAOUE/1/2'1za'AAZEY aAAVAU AVA
	AVA 2A/2A'AAw	
1	JEi .J. gAA, A&A, GYAEAAj APHAA, 1.E.n., aEAE, A/EgAA	GFA zEEAOPHAA (DQA/vA) A.2.E., SVAj f'EE [2A f.Dgi. wYEAA, A&A EAgA aAAEAEa°AEvU-AAZA vEgAAZA oAAZEUE]
2	o. aEAE°AEI PAAAAgi, PEAvAe 2PhuACBAj UVAa, PhQA/EgAA aPAAAUVA/EgAA f'EE	GFA zEEAOPHAA (DQA/vA) A.2.E., zAgAAqA f'EE [2A Dgi. 1. oAUw EAgA aAAEAEa°AEvU-AAZA vEgAAZA oAAZEUE]
3	f.°Ezi. «AgAtU 2PhuACBAj, GFA zEEAOPHAA PHEAj, Aaodopa 2Phet E-ASE, aPAAAUVA/EgAA	FAAAFAAgAA, qAAAmi, oEAAAgA [2A JA.°Ezi. ZEAAtAgA EAgA aUAO°AUe-AAZA vEgAAZA oAAZEUE]

AzAj CCBAj UVAa FAaAA PVAO°AcAZA CEAAP: 7-6-2008 GEVAUAV AEA1gAA°A AVAUA° e PVAO°APEI oAdgAV APAdga°AEAB MVAUEEAQAve AASAZAYAI oAgE°j UAE aUAO°AUe FAaAVAAEAAB A° eAVAPHAAY

HA-2

Aaodopa 2Phet E-ASEAIA, GFA zEEAOPHAA oAUAE vAvPAAEA aEAzAZA 2A JA.°Ezi. ZEAAtAgA, FAaAAFAAgAA, qAAAmi, oEAAAgA EAgAAAB GFA zEEAOPHAA Aaodopa 2Phet E-ASE, HA°PEAEAmE E° UE DQA/vA vAvPAAEA oAUAE Aaodopa »vAZAE°o-AAZA aUAO°AUe-AAZA.

AzAj CCBAj UVAa aUAO°AUe-AAZA AVAZA° e PVAO°APEI oAdgAV APAdga°AEAB MVAUEEAQAve AASAZAYAI oAj UE°j UAE aUAO°AUe FAaAVAAEAAB A° eAVAPHAAY

gAvA gAµA#AwAIAAgA DeFAAA, AgA aAAVAU CAgA o'AJ EA° e

! .Dgi 657

JA.JA. »gEA°AIA

APAdgAZA CFAEA PAAAOZA°O

2Phet E-ASE (EA°EUVAa-1,2)

ΣΥΜΠΕΡΙΛΗΨΗ

ΠΑ: ΠΑΕ 259 JJ,ir 2006, ΉΛΙΑ/ΕΓΜ, ΦΕΑΡ: 24ΕΕΑ ΕΕΑ 2008

2η ΕΕ. J, i. ΟΑΖΑΝΤΙΟ VΑΟΑ-ΑΥΓΙ, ΠΕ. J, i JA©, ΉΛΙΑ/ΕΓΜ (ΥΑΠΟΑ ΑΑΕ/ΑΓΑ) ΕΑΓΑ ΦΕΑΡ: 6-6-2006 j Azλ 25-9-2006 γΑΑΓΕVΕΑ CΑΦΑΑΑΑΕΑΒ F ΠΕ/ΑΡΑQΑVΕ ΑΡΑΑΑΥΕ/Ε1 DZΕΑ21ZΕ.

i) ΦΕΑΡ:6-6-2006 j Azλ 7-9-2006 - ΠΕ1 J, i Dgi ΑΑΑΑΑΑΑ ΑΑ/ΥΑΥΑ ΑΑΑΑΑ 8(15) JYi γΑΕΑΑΑΑ Αj ΑΡΑ CΑΦΑ

ii) ΦΕΑΡ:8-9-2006 j Azλ 17-9-2006 - ΕΑΓΑ«ΠΕ ΠΑ®

iii) ΦΕΑΡ:18-9-2006 j Azλ 25-9-2006 - ΑΕΖΑΑΑΑ ΠΑΓΑΤΥΑ ΑΕΑ-Ε CΑΓΑ ΟΑΟΕΑ° γΑΑ°Α γΑΕ.

ΉΑΓΑVΑ γΑΜΑΑΑΑΑΑΑΑΑΑ DeΑΕΑΑ, ΑΓΑ ΑΑΑΑΟ CΑΓΑ ΟΕ, Αj ΕΑ° Ε

! .Dgi 654

©. <. ΖΕΟ°ΜΑ

ΑΡΑΔΓΑΖΑ CΦΑΕΑ ΠΑΑΑΔΖΑ2Θ

ΠΑΖΑΑΑΑ Ε-ΑΣΕ (ΕΑΕΥΑ/ΑΑ-3)

ΑΤΑΑ ΑΑΑΑΑΑΑΑΑΑ ΠΕ ΑΑ°Α°ΑΑ

ΣΥΜΠΕΡΙΛΗΨΗ

ΠΑ: ΑΑΕ 112 ΠΕ, ΕΑ< 2007, ΉΛΙΑ/ΕΓΜ, ΦΕΑΡ: 22ΕΕΑ ΕΕΑ 2008

ΠΕΥΑj ΠΕ ΑΑΑΑΟ ΑΤΑΑ Ε-ΑΣΕΑΑ F ΠΕ/ΑΡΑQΑ CΦΑj ΥΑ/ΕΑΑΒ ΑΑΑΑΖΕ CΑΓΑΑΥΑ eΕΑΜΑΑ, ΑΕΑΖΑ° Ε ΑΑΑΑΑΑΕΑ ΑΑΥΑΔΟQΑΥΑΑ ΣΑΖΑΓΕ ΥΑΕΑj ΥΑj Ζ° Α, S° ΑΖΑΖΑ ΑΑΑΑΟ ΕΖΑ eΕΑΜΑ, ΑΕΑΖΑ° Ε ΥΑΕΑj ΟΥΑΦΑΡ ΑΑΑΑΠΕ ΑΑΑΑΕΑ CΦΑ ΟΑΑΥGΑΑΑΑΦΕΕAS μΑΓΑΑΑΑ/ΥΕ/Ε/ΥΑΡ1 GΥΑ ΑΖΕΑΟΑΡΑ ΑΑΖΕΥΑ° Ε 1j ΑΡΑ j, Α-ΑΥΖΕ.

2η ΑΑΑΑΑΑΑ

1	JΕi .ΠΕ. γΑΑΑΖΑΖΑγΑ°i	2	JΕi.1 ΕΑΥΑΓΕi
3	<.JA. ΑΕΓΑΤV	4	<. ΑΑΑΑΑΑΥΑ
5	n. ΟΕΑΕΑ/ΕΑΥΑ	6	f.1. ΥΕΑ<ΑΖΑΓΕrθ
7	J. ΑΕΑΠΜΕΑ°i	8	JA.JΕi. ΑΑΑΖΑΠ<
9	Dgi. γΑΥΑ	10	ΠΕ.J°i. S, ΑΑΓΑΔΑ
11	ΟΕZi .ΠΕ. γΑΖΑΑΑ	12	f. ΑΑΑΑΑΕΑ
13	J, i .Dgi. γΑΥΑ, Α&Α	14	<. ΑΕΑΠΜΕΑ°i
15	n. 2°ΑΑΑΠΓΑΕi	16	©.ΠΕ. ΠΑΜΑΕΝΘ
17	J, i .ΟΕZi. <ΑΓΑΤU	18	Dgi. γΑΕΑΑ°i
19	Dgi. Vj Α°i	20	! . ΕΑΥΕΑ°i
21	ΠΕ. γΑΑΑΕΑxi	22	©. ΑΑΟΕΑ°i
23	J, i .Dgi. ΑΥΑ°i	24	ΥΕΑΑΑΑ°i ΖΑ, i ΕΑΑΑΑΠi
25	ΟΕZi .JA. 2η ΑΑΑ, i		

ΉΑΓΑVΑ γΑΜΑΑΑΑΑΑΑΑΑΑ DeΑΕΑΑ, ΑΓΑ ΑΑΑΑΟ CΑΓΑ ΟΕ, Αj ΕΑ° Ε

! .Dgi 619

©.1. ΥΑΑ°i

ΑΡΑΔΓΑΖΑ CΦΑΕΑ ΠΑΑΑΔΖΑ2Θ

ΑΤΑΑ ΑΑΑΑΑ ΠΕΥΑj ΠΕ Ε-ΑΣΕ (ΕΑΕΥΑ/ΑΑ)

1SΑΦ ΑΑΑΑΑΑΑΑΑΑ ΑΖΑΓΑΕ ΑΑ°Α°ΑΑ

ΣΥΜΠΕΡΙΛΗΨΗ

ΠΑ: 1D, ΜΕ 352 ΑC, ΕΑ 2008, ΉΛΙΑ/ΕΓΜ, ΦΕΑΡ: 14ΕΕΑ ΕΕΑ 2008

ΠΑΕΑΔΙ ΠΑ GZΑΟ ΕΑΑΑΑΑΑΑΑΑΖΑ DZΕΑ-ΑΖΑVΕ F ΠΕ/ΑΡΑQΑ ΕΑΑΑΑΑΦΑΑΓΑΕΑΑΒ ΠΑΕΑΔΙ ΠΑ ΑΡΑΔΓΑ ΑΑ°Α°ΑΑΑΠΕ ΑΥΑΔ-Α, Α-ΑΥΖΑΥ CΖΑΓΑVΕ CΑΓΑΑΥΑ ΑΑΑΑΖΕ VΕΑj 1γΑ°Α ΑΥΑΥΑ/ΥΕ VΑΡΕΤ CΑΖΑ ΕΑj ΥΕ SγΑΑΑVΕ ΑΑΑΑΑ ΑΑΑΑΦΕΑ DZΕΑ-ΑΖΑΑΓΕΥΕ ΑΑΓΑ, ΑΥΑΑΑΑΑΑΟΥΕ/Ε1 DZΕΑ21ZΕ.

ಉಪಾಧ್ಯಾಯರ ವಿದ್ಯಾರ್ಹತೆ ಪರಿಶೀಲನೆಗಾಗಿ ಸೂಕ್ತ ಉಪಾಧ್ಯಾಯರನ್ನು ಆಯ್ಕೆ ಮಾಡುವುದಾಗಿ ತಿಳಿಸಿ

ದಿ. 609

ಇದರಲ್ಲಿ ಉಪಾಧ್ಯಾಯರ ವಿದ್ಯಾರ್ಹತೆ ಪರಿಶೀಲನೆಗಾಗಿ ಆಯ್ಕೆ ಮಾಡುವುದಾಗಿ ತಿಳಿಸಿ

ಜಿ. ಜಿ. ಅಧಿಕಾರಿ

ಪ್ರಾಂಶುಪಾಲಕರು, ಕರ್ನಾಟಕ

ದಿ. 609

ಮಾಹಿತಿಗಾಗಿ

ವಿಷಯ: ಹೆಚ್. 347 ಡಿ. 2007, ಉಪಾಧ್ಯಾಯರ, ಡಿ. 24 2008

ಪ್ರಾಂಶುಪಾಲಕರು, ಕರ್ನಾಟಕ ಹೆಚ್. 347 ಡಿ. 2007, ಡಿ. 7-11-2007 ರಿಂದ ಫೆ. 2008

ಕ್ರ. ಸಂ.	ಪ್ರಾಂಶುಪಾಲಕರು	ವಿಷಯ
1	ಪ್ರಾಂಶುಪಾಲಕರು, ಹೆಚ್. 23, ಪಿ. 2 ರಿಂದ ಜಿ. ಜಿ. ಅಧಿಕಾರಿ ಜಾತಿ ಉಪಾಧ್ಯಾಯರ ವಿದ್ಯಾರ್ಹತೆ ಪರಿಶೀಲನೆ.	ಇದರಲ್ಲಿ ಉಪಾಧ್ಯಾಯರ ವಿದ್ಯಾರ್ಹತೆ ಪರಿಶೀಲನೆಗಾಗಿ ಆಯ್ಕೆ ಮಾಡುವುದಾಗಿ ತಿಳಿಸಿ
2	ಪ್ರಾಂಶುಪಾಲಕರು, ಹೆಚ್. 35, ಪಿ. 2 ರಿಂದ ರ. ಪ್ರಾಂಶುಪಾಲಕರು ಜಿ. ಜಿ. ಅಧಿಕಾರಿ ಜಾತಿ ಉಪಾಧ್ಯಾಯರ ವಿದ್ಯಾರ್ಹತೆ ಪರಿಶೀಲನೆ.	ಇದರಲ್ಲಿ ಉಪಾಧ್ಯಾಯರ ವಿದ್ಯಾರ್ಹತೆ ಪರಿಶೀಲನೆಗಾಗಿ ಆಯ್ಕೆ ಮಾಡುವುದಾಗಿ ತಿಳಿಸಿ
3	ಪ್ರಾಂಶುಪಾಲಕರು, ಹೆಚ್. 67 ರಿಂದ ಜಿ. ಜಿ. ಅಧಿಕಾರಿ ಜಾತಿ ಉಪಾಧ್ಯಾಯರ ವಿದ್ಯಾರ್ಹತೆ ಪರಿಶೀಲನೆ.	ಇದರಲ್ಲಿ ಉಪಾಧ್ಯಾಯರ ವಿದ್ಯಾರ್ಹತೆ ಪರಿಶೀಲನೆಗಾಗಿ ಆಯ್ಕೆ ಮಾಡುವುದಾಗಿ ತಿಳಿಸಿ
4	ಪ್ರಾಂಶುಪಾಲಕರು, ಹೆಚ್. 75 ರಿಂದ ಜಿ. ಜಿ. ಅಧಿಕಾರಿ ಜಾತಿ ಉಪಾಧ್ಯಾಯರ ವಿದ್ಯಾರ್ಹತೆ ಪರಿಶೀಲನೆ.	ಇದರಲ್ಲಿ ಉಪಾಧ್ಯಾಯರ ವಿದ್ಯಾರ್ಹತೆ ಪರಿಶೀಲನೆಗಾಗಿ ಆಯ್ಕೆ ಮಾಡುವುದಾಗಿ ತಿಳಿಸಿ

ದಿ. 623

ಇದರಲ್ಲಿ ಉಪಾಧ್ಯಾಯರ ವಿದ್ಯಾರ್ಹತೆ ಪರಿಶೀಲನೆಗಾಗಿ ಆಯ್ಕೆ ಮಾಡುವುದಾಗಿ ತಿಳಿಸಿ

ಜಿ. ಜಿ. ಅಧಿಕಾರಿ

ಪ್ರಾಂಶುಪಾಲಕರು, ಕರ್ನಾಟಕ

ದಿ. 623

HIGH COURT OF KARNATAKA

NOTIFICATION NO. HCE 289/2008, BANGALORE, DATED: 6th May 2008.

Sri M. Chowdaiah, Assistant Registrar of this office is granted Earned Leave for 8 days from 20-2-2008 to 27.2.2008 (bdi) on private affairs with permission to leave the Head Quarters.

The following officers of this office have been placed in additional charge of the duties of the above officer during the said period.

- 1) Sri S.M. Gangaiah, Assistant Registrar, Writ Unit I
- 2) Sri Ramakrishna, Assistant Registrar, Writ Unit II
- 3) Smt B. Akkanagamma, Assistant Registrar, Writ Unit III

Sri M. Chowdaiah, Assistant Registrar of this office is reposted to the same post on expiry of the said period.

R.B. BUDIHAL

Registrar General